

THE HIGH COURT OF KERALA

A7-3845 / 2021

**Kochi : 682 031
Date : 15.01.2022**

NOTICE

Sub :- Functioning of High Court - arrangements in view of surge in Covid cases- instructions issued – reg.

Ref :- High Court Notice A7-80978 /2021 updated 03.01.2022


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In view of surge in Covid-19 cases in the State, it is decided to implement the following arrangements / directions with regard to the functioning of the High Court with effect from **17.01.2022 (Monday)** :-

- i Sitting of all Benches in the High Court will be through Video Conferencing. However, in exceptional cases, the Honourable Judge will decide, if any particular case is to be heard in physical mode.
- ii Filing of cases in the High Court will continue to be as per the modified instructions issued vide High Court Notice cited
- iii Entry of Advocates' Clerks shall be limited for filing purposes only
- iv Entry of Public to the High Court shall be restricted.
- v Separate box will be placed in the Atrium in the ground floor of the High Court building for dropping the physical case files for filing. Processing of the same, without any delay, will be ensured.
- vi Physical presence of Officers and staff members of High Court in the office will be regulated.

The arrangements made above will be reviewed on **11.02.2022**.

(By Order)


P. Krishna Kumar
Registrar General

To

The Advocate-General, Ernakulam.
The Director General of Prosecutions &
State Public Prosecutor, Ernakulam.
The Additional Advocate-General, Ernakulam (2).
The Additional Director General of Prosecutions, Ernakulam.

p.t.o.